## CENTRAL COUNCIL OF HOMOEOPATHY

## **NOTIFICATION**

## New Delhi, the 16<sup>th</sup> June, 1983

No.7-1/83-CCH. – In exercise of the powers conferred by clause (h) of section 33 of the Homoeopathy Central Council Act, 1973 (59 of 1973), the Central Council of Homoeopathy, with the previous sanction of the Central Government hereby makes the following regulations, namely:

- Short title and commencement. (1) These regulations may be called the Homoeopathy Central Council (Inspectors and Visitors) Regulation, 1982.
  - (2) They shall come into force with immediate effect.
- 2. Definitions. In these regulations, unless the context otherwise requires : -
  - (a) "Act" means the Homoeopathy Central Council Act, 1973 (59 of 1973);
  - (b) "Executive Committee" means the Executive Committee constituted under subsection (1) of section 9 of the Act;
  - (c) "Inspector" means the medical inspector appointed under sub-section (1) of section 17 of the Act;
  - (d) "President" means the President of the Central Council elected; under sub-section (2) of section 3 of the Act;
  - (e) "Registrar" means the Registrar of the Central Council appointed under clause (a) of section 11 of the Act;
  - (f) "Visitor" means a visitor appointed under sub-section (1) of section 18 of the Act.
- 3. Inspection of Homoeopathic medical colleges; hospitals and institutions and examination held by a University, Board or other medical institution. (1) The Central Council shall appoint not less than three inspectors to inspect medical college, hospital or other

- institution where education in Homoeopathy is given or to attend any examination in Homoeopathy held by any University, Board or other medical institution.
- (2) It shall be the duty of the Registrar to ascertain periodically from the University, Board or other medical institution conducting examination in Homoeopathy, the date and place of every such examination which may be inspected by the Central Council.
  - 4. Appointment of inspectors. (1) No person shall be appointed as an inspector unless he possesses the following qualification, namely: -
  - (a) (i) a recognized medical qualification in Homoeopathy included in the Second Schedule to the Act as obtained after at least four years' institutional training in a medical institution; or
    - (ii) a recognized medical qualification in Homoeopathy included in the Third Schedule to the Act;
  - (b) (i) must have atleast 5 years' teaching experience in a medical institution conducting 4 years' diploma or degree course with 8 years' professional standing; or
    - (ii) 12 years' professional standing; or
    - (iii) 10 years' professional standing with 3 years experience as an examiner in a 4 year diploma or degree course of Board or University.

## Explanation:-

For the purpose of sub-clause (iii) of clause (b) of this sub-regulation "3 years' experience as an examiner in a 4 year diploma or degree course" means an experience of minimum six examinations in all, either as a paper setter or theory examiner or practical and oral examiner or both examiner in theory and practical or an evaluator or as a moderator.

- (2) Every inspector shall receive from the President a commission in writing under the seal of the Central Council and the commission shall specify the medical college, hospital or other institution where education in Homoeopathy is given and the examination in Homoeopathy conducted by the University, Board or other medical institution which is required to be inspected by him and he shall report to the Executive Committee thereon.
- (3) An inspector shall not accept hospitality from any medical college or from examiners or from any official of the University, Board or other medical institution conducting examinations in Homoeopathy.
- (4) An inspector commissioned by the Central Council shall be paid travelling allowance and other allowances as prescribed for the members of the Central Council for attending its meetings.
  - (5) No member of the Central Council shall be appointed as an inspector.
  - 5. Procedure of inspection: Every inspector shall comply with the following requirements, namely: -
    - (a) to make himself acquainted with such previous reports on the facilities for teaching existing at the medical college, hospital or other institution where education in Homoeopathy is given and with the qualifying examination or examinations in Homoeopathy conducted by the University, Board or medical institution for which he is appointed to inspect, as the President may direct and with the remarks of the body conducting the examination, the college authorities and the observations of the Central Council thereon;
    - (b) to attend personally every examination which he is required to inspect and to inspect medical colleges, hospitals and other institutions where education in Homoeopathy is given in regard to matters like staff, equipment, accommodation, training and other

facilities for instruction and training in Homoeopathy, but shall not interfere with the conduct thereof.

- 6. Duties of inspectors: (1) In furnishing the report to the Executive Committee under sub-regulation (2), it shall be the duty of an inspector to give his opinion categorically about the sufficiency or insufficiency of each examination and also to record therein his specific opinion whether -
  - (a) The examination was properly conducted:
  - (b) the questions for such examination were framed having regard to the standards of the education imparted; and
  - (c) the teaching facilities available in the medical college, hospital or other institution in which education in Homoeopathy is given are sufficient.
  - (2) The report referred to in sub-regulation (1) shall:
  - (a) set forth all necessary particulars as to the questions proposed in the written, oral and practical parts of each examination inspected by the inspector the cases and appliances provided for clinical and practical examinations, the arrangements made for invigilation, the method and scales of marking, the standard of knowledge shown by successful candidates and generally all such details as may be required for adjudicating on the scope and character of the examination;
  - (b) include a brief record of the actual time spent by the inspector in inspecting each examination on each day of his inspection;
  - (c) include information relating to teaching facilities, equipments, accommodation and staff existing at such colleges, hospitals and institutions and other sections attached to them;

- (d) indicate the extent to which the recommendations of the Central Council in regard to examinations have been carried out in the case of each examination inspected by him and also the extent to which the educational regulations of the Central Council have been given effect to in the education of the students in the particular subject or subjects with the Inspector is concerned in the institution; and
- (e) compare the proof copy of his report on receipt from the Registrar with the original and correct, sign & return it to the Registrar for preservation in the records of the Central Council as the authentic copy of the report.
- 7. Consideration of the report : (1) Every report of an inspector shall be printed under the direction of the President and a copy of such report shall be referred to the Executive Committee for consideration and report to the Central Council. A copy of the report shall be supplied to each member of the Executive Committee.
- (2) Reports of inspectors shall be confidential unless in any particular case the Central Council shall otherwise direct.
- (3) As soon as a report by an inspector has been printed sufficient number of copies thereof marked 'confidential' unless in any particular case the Central Council otherwise directs, shall be forwarded to the concerned homoeopathic medical college, hospital or institution or to the concerned University, Board or medical institution with the request that it shall furnish to the Central Council its remarks, if any, within 30 days of the receipt of the report by it.
- (4) Every report of any inspector with the remarks of the homoeopathic medical college, hospital or institution inspected or of the University, Board or other medical institution which conducted the examination shall be supplied to each member of the Central

Council and shall be considered by the Central Council at a meeting together with the observations of the Executive Committee thereon.

- (5) A copy of every report of an inspector with the remarks of the homoeopathic medical college, hospital or institution inspected or of the University, Board or other medical institution which conducted the examination as the case may be and the observations of the Executive Committee thereon, shall, after approval by the Central Council, be forwarded to the Central Government.
- 8. Visit to inspect homoeopathic medical colleges, hospitals and institutions and examinations held by a University, Board or other medical institution The Central Council shall appoint such number of visitors as it may deem requisite to inspect any medical college, hospital or other institution where education in Homoeopathy is given or to attend an examination held by any University, Board or other medical institution therefore.
- 9. Appointment of visitors.- (1) Subject to the provisions of sub-section (2) of section 18 of the Act, a visitor may be
  - (a) a member of the Central Council; or
  - (b) a person who is or has been a teacher of any institution conferring diploma or degree in homoeopathy of not less than 4 years' duration included in the Second Schedule to the Act or the qualifications included in the Third Schedule to the Act, or
  - (c) a person who has acted as an examiner in a diploma or degree course in Homoeopathy of not less than 4 years' duration included in the Second Schedule to the Act or the qualifications included in the Third Schedule to the Act, or
  - (d) a person who possesses diploma or degree in Homoeopathy after undergoing a course of study in Homoeopathy or not less than 4 years' duration and included in the

Second Schedule to the Act or qualifications included in the Third Schedule to the Act and having at least 10 years' professional standing.

- (2) No person who is appointed as an inspector under sub-section (2) of section 17 of the Act for any inspection or examination shall be appointed as a visitor for the same inspection or examination.
- (3) A visitor who is a member of the Central Council shall not receive any remuneration but shall be paid travelling and other allowances as for attending the meeting of the Central Council.
- (4) A visitor who is not a member of the Central Council shall be paid travelling and other allowances as prescribed for the members of the Central Council for attending its meeting.
- (5) A visitor shall not take part in the inspection of any medical college, hospital or other institution where education in Homoeopathy is given and where he is a teacher and of any examination held by any University, Board or other medical institution where he is an examiner.
- (6) Every visitor shall receive from the President a commission in writing under the seal of the Central Council and the commission shall specify the medical college, hospital or other institution where education in Homoeopathy is given and the examination held by any University, Board or medical institution which he is required to visit.
  - 10. Duties of visitors (1) In furnishing the report to the President it shall be the duty of a visitor to give his opinion categorically about the sufficiency or insufficiency of each examination inspected by him and also to record therein whether
    - (a) the examination was properly conducted;
    - (b) the questions for such examination were framed having regard to the standards of the education imparted; and
    - (c) the teaching facilities available in the medical college, hospital or other institution in which education in homoeopathy is given are sufficient.

- (2) The report referred to in sub-regulation (1) above shall –
- (a) set forth all necessary particulars as to the questions proposed in the written, oral and practical parts of each examination inspected by the visitor, the cases and appliances provided for clinical and practical examinations, the arrangements made for invigilation, the method and scales of marking, the standard of knowledge shown by successful candidates and generally all such details as may be required for adjudicating on the scope and character of the examination;
- (b) include a brief record of the actual time spent by the visitor in inspecting each examination on each day of his inspection;
- (c) include information relating to teaching facilities, equipments, accommodation and staff existing at such colleges, hospitals and institutions and other sections attached to them;
- (d) indicate the extent to which the recommendations of the Central Council in regard to examinations have been carried out in the case of each examination inspected by him and also to what extent the educational regulations of the Central Council have been given effect to in the education of the students in the particular subject or subjects with which the visitor is concerned in the institution; and
- (e) compare the proof copy of his report on receipt from the Registrar with the original and correct, sign and return it to the Registrar for preservation in the records of the Central Council as the authentic copy of the report.